

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-49/2019/ 6179/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Manash Baruah,
Judge, Designated Court,
Assam, Guwahati.

Dated Guwahati, the 25th November, 2021.

Sub:- **Earned leave.**

Ref:- Your letter No. JCD/314 dtd. 23.11.2021

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for ten days from 29.11.2021 till 08.12.2021 (prefixing 28.11.2021) along with station leave permission for the said period, has been granted, subject to submission of your latest Leave Admissibility Report from the office of the Principal Accountant General (A&E).** Further, you have been asked to hand over charge to the District & Sessions Judge, Kamrup(M), Guwahati and in her absence to the in-charge District & Sessions Judge, Kamrup(M), Guwahati before proceeding on leave

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

6183

Memo NO.HC.VII-49/2019/6180-A, dated 25.11.2021

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A copy of the application in prescribed format is sent herewith.
2. The District and Sessions Judge, Kamrup(M), Guwahati.
3. The Director of Judicial Academy Assam.
4. The Project Manager, Gauhati High Court.


JT.REGISTRAR (VIGILANCE)

De